

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-87/2013(pt.)/6238/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pranjal Das,
District & Sessions Judge,
Jorhat.

Dated Guwahati, the ^{nt}31 July, 2024.

Sub:- **Earned Leave.**

Ref:- Your Memo No.JJA/7132/2024, dtd. 23.07.2024.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **three days earned leave from 01.08.2024 to 03.08.2024** (suffixing 04.08.2024), **along with station leave permission, from the evening of 31.07.2024 till the morning of 05.08.2024.** Further, you are asked to hand over the charge of your Court and Office to the Additional District & Sessions Judge, Jorhat and in her absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-87/2013(pt.)/6239-6240/A, dated , 31-07-24

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
(Copy of duly filled in leave application in prescribed format is enclosed herewith)
- ✓ 2. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)
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